



2026:AHC:180931

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 30346 of
2026

Vijay Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shekhar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 64

HON'BLE VIVEK VARMA, J.

1. Copy of the inquest report produced by Sri Anupam Anand, learned Brief Holder for the State, is taken on record.
2. Heard learned counsel for the applicant and Sri Anupam Anand, learned Brief Holder for the State-opposite party.
3. The present bail application has been filed with the prayer to enlarge the applicant on bail in Case Crime No. 274 of 2026, under Section 105 B.N.S., Police Station Shahganj, District Agra during the pendency of the trial.
4. Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. As per the prosecution case, the wife of the informant sustained injuries and died on 13.06.2026 at about 17:51 hours due to fall of a boundary wall. However, as per the inquest report, the information regarding her death was furnished to the concerned police station by her son only on 15.06.2026 at about 13:00 hours. The time of the alleged incident finds no mention either in the first information report or in the statement of the informant recorded under Section 180 B.N.S.S. It is further submitted that the inquest proceedings were conducted on 15.06.2026, prior to lodging of the first information report, and the informant himself was one of the witnesses to the inquest proceedings, yet the inquest report finds no reference of the alleged incident or any allegation against

the applicant. The first information report was thereafter lodged at 17:15 hours on 15.06.2026 implicating the applicant. It is next submitted that there is no eye witness to the alleged occurrence and no information was furnished to the police prior to 15.06.2026 regarding the alleged disappearance of the deceased. The applicant being neighbour of the informant has been falsely implicated due to prior enmity. At this stage there is no corroborative evidence to link the applicant with the offence. The applicant is in jail since 19.06.2026 having no criminal history and if he is released on bail, he will not misuse the said liberty.

5. Learned Brief Holder for the State has opposed the prayer for bail but could not satisfactorily dispute the aforesaid submissions from the record.

6. Having heard learned counsel for the parties and after perusal of the record, this Court prima facie finds that the time of the alleged incident finds no mention either in the first information report or in the statement of the informant recorded under Section 180 B.N.S.S. The inquest report also finds no reference of the alleged incident or any allegation against the applicant. There is no eye witness to the alleged occurrence and no information was furnished to the police prior to 15.06.2026 regarding the alleged disappearance of the deceased. Further, at this stage there is no corroborative evidence to link the applicant with the offence. The applicant has no criminal antecedents. Moreover, the applicant has remained confined for more than two months and after submission of the charge-sheet there is no hope of early conclusion of trial, and no reasonable apprehension has been brought to the fore by the State that the applicant, if enlarged on bail, would either tamper with the evidence or delay the trial or intimidate the witness, therefore, without commenting on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

7. Let the applicant- Vijay Singh, involved in the aforesaid case, be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of Court concerned subject to the conditions that he:

- (i) shall appear on the date fixed by the trial court;
- (ii) shall not tamper with the prosecution evidence; and,
- (iii) shall not pressurize the prosecution witnesses.

8. In case of breach of any of the above conditions, the prosecution shall be at liberty to move bail cancellation application before this Court.

August 31, 2026
SKT/-

(Vivek Varma,J.)